

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 5

IA 4954/2023 (NEW IA) in C.P. (IB)/4488(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 31.10.2023

NAME OF THE PARTIES: IDFC BANK LIMITED VS ASHAPURA
INTIMATES FASHION LTD

Section 60(5) & 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 4954/2023

- 1) Ms. Mitali Bhatt, Ld. Counsel for the Applicant, Liquidator of the Corporate Debtor is present.**
- 2) The limited prayer in the present Interlocutory Application is for placing on record 12th Progress Report for the quarter ending 30.09.2023 as per Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016.**
- 3) The said Report filed by the Liquidator of the Corporate Debtor is taken on record.**

No order is called for.

- 4) The Interlocutory Application bearing IA No. 4954 of 2023, is disposed of as Allowed.
- 5) Registry shall list the main Company Petition as and when the new Application, filed by the Parties come up on Board.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare